

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

RA 15/92 IN
OA NO.1056/86

DATE OF DECISION: 01-05-1992

ALL INDIA RAILWAY TYPISTS ASSOCIATION ...APPLICANTS
AND OTHERS

VERSUS

UNION OF INDIA AND OTHERS ...RESPONDENTS

CORAM:-

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

THE HON'BLE MR. J.P. SHARMA, MEMBER (J)

O R D E R

The above R.A. has been filed by the applicants, seeking review of our judgement delivered in OA-1056/86 on 27.02.1992 on the following grounds:-

- a) Because the Hon'ble Tribunal has wrongly interpreted the Rules 101, 167 and 171 of the unamended Railway Manual and has held that the petitioners do not fall under the 'Ministerial Staff.'
- b) Because the Hon'ble Tribunal has failed to appreciate that the aforesaid Rules clearly mention that the petitioners are the part of Ministerial Staff.
- c) Because the Hon'ble Tribunal has failed to notice that the petitioners have been throughout considered as a part of Ministerial Staff by the Respondents themselves.
- d) Because Hon'ble Tribunal has fully ignored the facts while revising the scales, 4th Pay Commission has not separated the typists cadre from clerical cadre.

2. We have considered the matter carefully. The scope of the review is extremely limited. The grounds which have already been agitated and considered before giving the judgement do not form valid ground for seeking the review of the judgement. The Hon'ble Supreme Court in **Chandra Kanta and another v. Sheik Habib** AIR 1975 SC 1500 held:-

"Once an order has been passed by the Court, a review thereof must be subject to the rules of the game and cannot be lightly entertained. A review of a judgement is a serious step and a resort to it is proper only where a glaring omission or patent mistake or grave error has crept in, earlier by judicial fallibility. A mere repetition through a different counsel, of the old and overruled arguments, a second trip over ineffectually covered ground or minor mistakes of inconsequential import, are obviously insufficient."

The R.A. is accordingly rejected.

J. P. Sharma
(J.P. SHARMA)
MEMBER(J)

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I. K. Rasgotra
(I.K. RASGOTRA)
MEMBER(A)
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